

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 914/TT/2025

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for truing up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the Combined Assets under “Transmission System associated with Talcher II Project” in the Southern Region.
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and Others
- Parties Present** : Shri Zafrul Hasan, PGCIL
Shri Raman Kumar, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Vijay G, PGCIL
Shri Ranjeet Pandey, PGCIL
Shri Ashish Alankar, PGCIL
Ms. Supriya Singh, PGCIL
Shri Vivek, PGCIL
Shri Arjun Malhotra, PGCIL

Petition No. 883/TT/2025

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the revision of the transmission tariff for the 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, truing up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the Combined



Assets under "Transmission System Strengthening in Western Region for IPPs in Chhattisgarh (IPP-D)".

Petitioner : Power Grid Corporation of India Limited

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and Others

Parties Present : Shri Akhil Hasija, Advocate, CSPDCL
Shri Rohan Mishra, Advocate, CSPDCL
Ms. Mahima Singh Kanwar, Advocate, CSPDCL
Shri Saurabh Mishra, Advocate, MPPMCL
Shri Zafrul Hasan, PGCIL
Shri Raman Kumar, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Vijay G, PGCIL
Shri Ranjeet Pandey, PGCIL
Shri Ashish Alankar, PGCIL
Ms. Supriya Singh, PGCIL
Shri Vivek, PGCIL
Shri Arjun Malhotra, PGCIL

Date of Hearing : 22.7.2026

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Record of Proceedings

These matters were heard through a virtual hearing.

2. The Petitioner's representative submitted that the information sought by the Commission vide Record of Proceedings (RoP) dated 18.6.2026 has been filed.

3. After the hearing, the Commission directed the Petitioner to submit the following information, on an affidavit, with a copy to the Respondents, within two weeks:

Petition No. 883/TT/2025

(a) Item-wise details of the Additional Capital Expenditure (ACE) incurred during 2019-24 and projected for the 2024-29 tariff period.

4. The Commission further directed the Respondents to file their respective replies, if not already filed, within a week, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

5. Subject to the above, these matters were reserved for orders.

By order of the Commission

sd/-

(T. D. Pant)
Joint Chief (Law)

